

**Central Administrative Tribunal
Principal Bench**

RA No. 63/2020
OA No.23 /2020

New Delhi, this the 03rd day of September, 2020
(Through Video Conferencing)



**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N.Singh, Member (J)**

Sukhber (Aged about 51 years), Group C
S/o Sh. Vipatti Ram
R/o H. No. C-673
Shaheed Nagar, Gaziabad
U.P.-201006

.....Applicant

(By Advocate : Shri Arun Kumar)

Versus

1. East Delhi Municipal Corporation
Through its Commissioner
419, Udyog Sadan, patparganj
Industrial Area, Delhi-110092
2. The Deputy Commissioner
East Delhi Municipal Corporation
Shahdara, South Zone,
Karkardooma, Delhi-110032
3. The Department of Accounts and Finance
EDMC, Shahdara, South Zone,
Karkardooma, Delhi-110032

.....Respondents

(By Advocate : Sh. Manjeet Singh Reen)

Order (ORAL)

By Hon'ble Mr. R. N. Singh, Member (J)

At the outset, learned counsel for the applicant seeks permission to withdraw the present RA with liberty to the applicant to take legal recourse in accordance with the relevant rules and law on the subject. Permission is granted.

2. The RA stands dismissed as withdrawn with liberty as aforesaid. No costs.

(R.N.Singh)
Member (J)

lg/sarita/daya

(A.K. Bishnoi)
Member (A)